

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD

....

ORIGINAL APPLICATION NO.370 of 1993

DATE OF JUDGMENT: 2nd July, 1993

BETWEEN:

1. Ms. C.Kamalakumari
2. Ms. C.Jalaja ..

Applicants

AND

1. The Collector,
Customs and Central Excise,
Headquarters Office,
Hyderabad.
2. The Additional Collector (P&E),
Central Excise,
Hyderabad Collectorate,
Hyderabad.
3. Union of India represented by
The Secretary,
Ministry of Central Excise,
New Delhi. ..

Respondents

APPEARANCE:

COUNSEL FOR THE APPLICANTS: Mrs. N.K.Annapurna Devi,
Advocate.

COUNSEL FOR THE RESPONDENTS: Mr. N.V.Ramana, Addl.CGSC

CORAM:

Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

JUDGMENT OF THE SINGLE MEMBER BENCH DELIVERED BY THE HON'BLE
SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

This is an application filed under Section 19 of the Administrative Tribunals Act, 1985 to direct the respondents to provide appointment on compassionate grounds to the 2nd applicant herein and pass such other order as this Tribunal may deem fit and proper in the circumstances of case.

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2. The 1st applicant is mother of the 2nd applicant. Originally the applicants herein have filed OA 342/91 to direct the respondents therein to pay all the dues that they are entitled to after the death of Shri C. Suryanarayana, husband of the 1st applicant and father of the 2nd applicant ~~xxx~~ and to provide appointment of the 2nd applicant on compassionate grounds. The said OA 342/91 was decided by the Judgment of this Bench dated 5.2.1993. While deciding the said OA, this Tribunal rejected the prayer for compassionate appointment but the applicants were permitted to file fresh OA with regard to the prayer for compassionate appointment ~~for further action~~. According to the applicants, they had put in a representation to the competent authority to provide an appointment to the 2nd applicant on compassionate grounds on 31.1.1991. After disposal of the said OA 342/91 on 5.2.1993, another representation was made by the applicants 1 and 2 on 6.3.1993 for the same relief viz., to provide appointment on compassionate grounds to the 2nd applicant. As the representations of the applicants were undecided, the present OA is filed for the relief as already indicated above.

3. Counter is filed by the respondents opposing this OA.

4. Heard Mrs. N.K. Annapurna Devi, learned counsel for the applicants and Mr. N.V. Ramana, learned Additional Standing Counsel for the respondents. In the counter of the respondents in para 3, it is maintained that the process to

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Copy to:-

1. The Collector, Customs and Central Excise, Headquarters Office, Hyderabad.
2. The Additional Collector(P&E), Central Excise, Hyderabad Collectorate, Hyderabad.
3. Secretary, Ministry of Central Excise, Union of India, New Delhi.
4. One copy to Mrs. N.K.Annapurna Devi, advocate, 5-9-30/1/9, Basheerbagh, Road No.2, Hyderabad.
5. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
6. One spare copy.
7. One copy to Library.

Rsm/-

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complete compassionate appointment involves filling up the prescribed form, verification of eligibility and suitability of the candidate, vacancy position, verification of details of movable and immovable property, and annual income form by the family of the deceased to find out whether the candidate ⁱⁿ is/need of appointment on compassionate grounds.

During the course of the hearing, Mr. N.V.Ramana, learned Standing Counsel for the respondents represented that the case of the applicants is ~~also~~ under serious consideration and that the process of consideration will be completed within a short period. So, in view of the submissions made by the learned Standing Counsel for the Respondents, the OA is disposed of with the following directions:-

The respondents are hereby directed to pass final orders on the representation of the applicants dated 31.1.91, and 6.3.1993 within a period of three months from the date of communication of this order. If the applicants continue to be aggrieved by the final orders passed by the respondents, the applicants would be at liberty to approach this Tribunal afresh for redressal of their grievance/grievances in accordance with the law.

5. The OA is accordingly disposed of. Parties shall bear their own costs.

(Dictated in the open Court).

T. Chandrasekhara Reddy
(T.CHANDRASEKHARA REDDY)
Member(Judl.)

Dated: 2nd July, 1993.

Dy. Registrar/Ju
S/PP/

vsn

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O.A. 370/93

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN
AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 27/1-1993

ORDER/JUDGMENT:

M.A. /R.A. / C.A. No.

in
370/93
O.A. No.

T.A. No.

(W.P.)

Admitted and Interim directions
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to costs.

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